

ITEM NO.1501
(For Judgment)

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 8799/2020

MUKESH KUMAR

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

Date : 29-11-2022 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Ms. Rachitta Rai, AOR
Mr. Amitesh Kumar Singh, Adv.
Ms. Nandani Yadav, Adv.

For Respondent(s) Mr. Abhinav Mukerji, AOR
Ms. Pratishtha Vij, Adv.
Mr. Bihu Sharma, Adv.
Mr. Akshay Srivastava, Adv.

Mr. Zoheb Hossain, AOR

Hon'ble Mr. Justice M.R. Shah has pronounced the non-reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice M.M. Sundresh.

Leave granted.

The appeal is allowed in terms of the signed non-reportable judgment.

Pending applications, if any, stand disposed of.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)

(signed non-reportable judgment is placed on the file)